

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for stay, permission to file synopsis and list of
dates, permission to file additional documents and prayer for interim relief
and office report)

WITH I.A.NO.9-10 (With appln.(s) for permission to file additional
documents and exemption from filing O.T.)

WITH SLP(C) NO. 245 of 2012

(With appln.(s) for impleadment, permission to file additional documents,
permission to file lengthy list of dates and with prayer for interim
relief and office report)

SLP(C) NO. 34058 of 2013

(With office report)

Date: 03/03/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN

HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

Mr. S.M.A. Kazmi, Sr. Adv.
Ms. Mukti Chaudhry, Adv.
Mr. Sahil Chopra, Adv.
Mr. Utkarsh Sharma, Adv.
Mr. Pankaj Tiwari, Adv.

Mr. Saurabh Kirpal, Adv.
Mr. Praveen Kumar, Adv.
Ms. Sunaina Kumar, Adv.
Mr. Kumar Rajesh Singh, Adv.

Mr. Kavin Gulati, Sr. Adv.
Ms. Anjali Vohra, Adv.
Ms. Priya Deep, Adv.

Mr. Umesh Kumar Khaitan,Adv.

For Respondent(s)

Mr. Mohan Parasaran, S.G.
Mr. Gaurav Dhingra, Adv.
Mr. Harin P. Raval, Sr. Adv.
Mr. Sudhir Kulshreshtha, Adv.
Ms. Sushma Singh, Adv.

Mr. Pradeep Misra ,Adv

Mr. Vinay Garg ,Adv

Mr. Gaurav Dhingra ,Adv

Ms. Reena Singh, AAG, UP
Mr. Devesh Kumar ,Adv.

Mr. P.N. Misra, Sr. Adv.
Mr. Abhish Kumar, Adv.
Ms. Archana Singh, Adv.

Mr. Adarsh Upadhyay, Adv.

Mr. Sudhir, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice to respondent No.5 in SLP(C)NO.245/2012 and 34058/2013 returnable in four weeks. Dasti, in addition, is permitted.

It has been pointed out that the counter affidavit has been filed on Friday (28.2.2014) in SLP(C)No.245/2012. The learned counsel for the petitioner prays and is granted four weeks' time to file rejoinder affidavit.

List all the matters immediately after four weeks.

	(O.P. SHARMA)		(M.S. NEGI)	
	Court Master		Assistant Registrar	